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PART-II, SECTION 3, SUB-SECTION (ii)]

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

Notification

New Delhi, dated the March, 2011.

S.O. (E) - In exercise of the powers conferred by clause (a) of section 54 of the Competition Act, 2002 (12 of 2003), the Central Government, in public interest, hereby exempts an enterprise, whose control, shares, voting rights or assets are being acquired has assets of the value of not more than ₹ 250/- crores or turnover of not more than ₹ 750/- crores from the provisions of section 5 of the said Act for a period of five years.

[F.No.5/4/2003-IGC/CS]

(RENUKA KUMAR)
JOINT SECRETARY